

राष्ट्रीय हरित अधिकरण
प्रधान न्यायपीठ, नई दिल्ली

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

File No. : NGT/PB/Pr./CB/19/2016 / 902
Dated : 19th September, 2016

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Chennai as the ordinary place of sitting of the National Green Tribunal, Southern Zone Bench which shall exercise jurisdiction in the areas/territorial jurisdiction of Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, Union Territories of Pondicherry and Lakshadweep vide Notification No. S. O. 1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinarily sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

Now, therefore, pursuant to the above Rules/orders/provisions and other enabling powers, special bench for the sitting of the Circuit Bench of the Southern Zone Bench of the National Green Tribunal, comprising :-

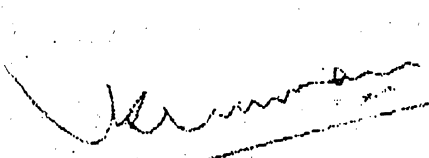
Hon'ble Mr. Justice Dr. P. Jyothimani

Judicial Member

Hon'ble Shri Ranjan Chatterjee

Expert Member

is constituted, which will hold its sitting at Kochi (High Court of Kerala at Kochi) on 29th September, 2016 to hear and deal with the cases pertaining to the State of Kerala.


CHAIRPERSON
National Green Tribunal